

ITEM NO.57

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 11691/2022

(Arising out of impugned final judgment and order dated 09-09-2022 in CRMA No. 51323/2021 passed by the High Court Of Judicature At Allahabad)

ANAND GIRI ALIAS ASHOK KUMAR CHOTIYA

Petitioner(s)

VERSUS

STATE OF UP & ANR.

Respondent(s)

(IA No.187181/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.187179/2022-EXEMPTION FROM FILING O.T. and IA No.187178/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Arun Bhardwaj, Sr. Adv.
Mr. Jitendra Kr. Singh, Adv.
Ms. Renu Pandey, Adv.
Mrs. Priya Puri, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondent(s).

Dasti service, in addition, is permitted.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR